

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-599/ND/2017

In the matter of :

Navin Heavy Lofters

....PETITIONER

Vs.

Canbuild Precast Solutions (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 18.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Udita Singh, Advocate

Mr. Aditya Dewan, Advocate

For the Respondent/Cor. Debtor

:

ORDER

Learned Counsel for the petitioner is present. In compliance to the directions passed by this Tribunal on 18.12.2017 as well as on 22.12.2017 in relation to the registration of the Firm. It is represented by the Learned Counsel for the Petitioner extracts of the Register obtained from Registrar of Firms has been filed along with affidavit of service. It is further represented by the Ld. Counsel for the petitioner that notice which was sent to the Corporate Debtor stands 'refused' with the said endorsement in the Returned cover. The petitioner is directed to file the 'Returned cover', Further, the petitioner is also directed to take one more notice to the Corporate Debtor at its registered office through 'Speed Post'

...in relation to the next date of hearing

List on 05.2.2018.

- 8d/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit